

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) For the attention of the creditors of TULSI SPICES AND FOODS PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	TULSI SPICES AND FOODS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06/05/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Cuttack
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15495OR2005PTC008147
5.	Address of the registered office and principal office (if any) of corporate debtor	Gopabandhu Nagar Jagatpur, Cuttack, Orissa, India, PIN - 754021
6.	Insolvency commencement date in respect of corporate debtor	05/08/2026
7.	Estimated date of closure of insolvency resolution process	05/02/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PRATAP MUKHERJEE IBBI/IPA001/IP-P02515/2021-2022/13851
9.	Address and e-mail of the interim resolution professional, as registered with the Board	27A, Bhattacharjee Para Road, Paschim Barisha, P.O. Thakurpukur, Kolkata - 700063 pratapmukherjee62@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	27A, Bhattacharjee Para Road, Paschim Barisha, P.O. Thakurpukur, Kolkata - 700063 lbc.tulsi@gmail.com
11.	Last date for submission of claims	19/08/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. 3.
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	(a) Web link: https://bbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Tulsi Spices and Foods Private Limited on 05/08/2026.

The creditors of Tulsi Spices and Foods Private Limited, are hereby called upon to submit their claims with proof on or before 19/08/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : **PRATAP MUKHERJEE**
INTERIM RESOLUTION PROFESSIONAL
TULSI SPICES AND FOODS PRIVATE LIMITED

Date : 07/08/2026
 Place : Kolkata

[illegible]